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संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मुंबई-400001

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RBI imposes monetary penalty on the Delhi Nagrik Sehkari Bank Limited, New Delhi

The Reserve Bank of India (RBI) has imposed, by an order dated August 19, 2021, a monetary penalty of ₹1.00 lakh (Rupees One Lakh only) on the Delhi Nagrik Sehkari Bank Limited, New Delhi (the bank) for non-compliance with certain directions issued by RBI contained in the Master Circular DCBR.CO.BPD. (PCB) MC No.13/13.05.000/2015-16 dated July 01, 2015 on 'Exposure Norms and Statutory / Other Restrictions – UCBs'. This penalty has been imposed in exercise of powers vested in RBI under the provisions of Section 47 A (1) (c) read with Section 46 (4) (i) and Section 56 of the Banking Regulation Act, 1949, taking into account the failure of the bank to adhere to the aforesaid directions issued by RBI.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers.

Background

Press Release: 2021-2022/743

The inspection report of the bank based on its financial position as on March 31, 2019, revealed, inter alia, non-adherence with prudential inter-bank (gross) exposure limit. Based on the same, a Notice was issued to the bank advising it to show cause as to why penalty should not be imposed for violation of the said direction.

After considering the bank's reply and oral submissions made during the personal hearing, RBI came to the conclusion that the aforesaid charge of non-adherence/violation of RBI direction was substantiated and warranted imposition of monetary penalty.

(Yogesh Dayal) Chief General Manager